

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2012 (AS ON 01.01.2013).

3 JAN 2013
SERVICE : ICLS

NAME OF OFFICER : SUDHAKAR TULASHIRAM BHOYE

DESIGNATION: ASST. RoC.


DATE OF BIRTH: 01-06-1965

MINISTRY/DEPARTMENT/OFFICE: MINISTRY OF CORPORATE AFFAIRS
O/o REGISTRAR OF COMPANIES,
MAHARASHTRA, MUMBAI.

GRADE PAY: ₹ 5400/-

PRESENT PAY: ₹ 17550/-

1	2	3	4	5	6	7	8
Name of district, sub-division, Taluka & village in which property is situated.	Name & details of property - housing, lands and other buildings.	Cost of Constructions/acquirement including land in case of house and year when purchased.	*Present Value	If not in own name, state in whose name held and relationship to the Govt. Servant.	How acquired, whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual income from the property.	Remarks
1. SITAMAI CO-OP.HSG.SOC LTD TISGAONPADA, KALYAN EAST DIST. THANE	376SQ.FT. RESIDENTIAL FLAT SITUATED AT SITAMAI CO- OP.HSG.SOC LTD. ROOM NO. 1 KALYAN EAST DIST. THANE	1998 COST OF FLAT AT THE TIME PURCHASE RS. 3,00,800/- HBA SANCTIONED BY DEEPT.	RS.11,00,000/- (APPROXIMATELY)	---	PURCHASED FROM M/S SHIDDHI VINAYAK BUILDERS & DEVELOPERS. IN JUN 1998	---	---
2. AT. SAVALGHAT POST. KARANJALI TAL. PETH DIST. NASHIK	AGREECULTURAL LAND. HECTOR/ AREYS I. 0.26 II. 1.28 III. 0.67 SITUATED AT. SAVALGHAT POST. KARANJALI TAL. PETH DIST. NASHIK	BY INHERITANCE FROM MY FATHER.	RS. 2,00,000/- (APPROXIMATELY)	---	BY INHERITANCE FROM MY FATHER.	---	---

Signature: 

Date: 23-1-2013

NOTES:

- 1) *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) ** Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving Particulars of all immovable property owned, acquired or inherited by him on lease or mortgage, either in his own Name or in the name of any members of his family or in the name of any other person dependent on Government Servant.
- 4) The wording "no change" or "no addition" or "as in the previous year" should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.